

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

RAJYA SABHA
UNSTARRED QUESTION NO. 2499
TO BE ANSWERED ON 22/03/2023

MGNREGS IN TELANGANA

2499 SHRI B. PARTHASARADHI REDDY:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) total number of persons employed under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) in Telangana;
- (b) total amount disbursed to the beneficiaries of MGNREGS from Telangana in the last five years; and
- (c) details of the measures being taken by Government to ensure social inclusion under the scheme, in Telangana and other States?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SADHVI NIRANJAN JYOTI)

(a): Details of persons who availed employment in the State of Telangana under Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) in the last five financial years are given below:

Financial Year	Number of persons availed employment (in lakh)
2017-18	43.44
2018-19	42.52
2019-20	40.75
2020-21	54.29
2021-22	48.78

(As per NREGASoft)

(b): Details of central funds released to the State of Telangana under Mahatma Gandhi NREGS in last five financial years are given below:

Financial Year	Central funds released (Rs. In crore)
2017-18	2539.20
2018-19	2958.17
2019-20	2246.78
2020-21	4163.57
2021-22	4119.73

(As per NREGASoft)

(c): Mahatma Gandhi NREGS is a demand-driven wage employment scheme. Under the scheme, individual assets can be created on their own lands in which such households can also work and will be entitled to get wages also as per the notified wage rate of the State/UT. The works that are permissible for such farmers on their own land are land development, farm ponds, dug wells, other water harvesting structures, horticulture, sericulture, plantation, farm forestry, PMAY (G) houses (unskilled wage component of 90-95 days), cattle shed, goat shed, poultry shed, piggery shed, fodder trough, fish drying yards, etc.

As per Schedule I of Mahatma Gandhi National Rural Employment Guarantee Act, 2005, works creating individual assets shall be prioritized on land or homestead owned by households belonging to the:

- (a) Scheduled Castes
- (b) Scheduled Tribes
- (c) Nomadic tribes
- (d) denotified tribes
- (e) other families below the poverty line
- (f) women-headed households
- (g) physically handicapped headed households
- (h) beneficiaries of land reforms
- (i) the beneficiaries under the Pradhan Mantri Awas Yojana- Gramin
- (j) beneficiaries under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007), and after exhausting the eligible beneficiaries under the above categories, on lands of the small or marginal farmers as defined in the Agriculture Debt Waiver and Debt Relief Scheme, 2008 subject to the condition that such households shall have a job card with at least one member willing to work on the project undertaken on their land or homestead.
